

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**I.A Nos. 77/2023 & 78/2023  
in Petition. No. 308/MP/2023**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions to desist from uploading bills relating of differential AFC on the PRAAPTI Portal.

Petitioner : MPPMCL

Respondent : DVC

**Petition No. 100/MP/2021**

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018.

**Petition No. 102/MP/2021**

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.01.2020 in Petition No. 236/MP/2017.

Petitioner : DVC

Respondents : MPPMCL

Date of Hearing: **18.10.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present: Shri G.Umapathy, Senior Advocate, MPPMCL  
Shri Ashish Anand Bernard, Advocate, MPPMCL  
Shri Paramhans Sahani, Advocate, MPPMCL  
Ms. Reeta Halder, MPPMCL  
Shri. M.G.Ramachandran, Senior Advocate, DVC  
Ms. Anushree Bardhan, Advocate, DVC  
Ms. Surbhi Kapoor, Advocate, DVC  
Ms. Srishti Khindaria, Advocate, DVC



Shri Aneesh Bajaj, Advocate, DVC  
Ms. Kenvede, Advocate, DVC

**Record of Proceedings**

**Petition No. 308/MP/2023 with IA No. 78/2023**

In terms of APTEL's order dated 10.10.2023 in DFR No. 573 of 2023 (MPPMCL v DVC), the Petition along with IA was taken up for hearing today.

2. During the hearing, the learned Senior counsel for MPPMCL and the learned Senior counsel for DVC made oral submissions, at length. However, due to the paucity of time, their submissions could not be concluded.

3. On an observation by the Commission that the parties, being Government companies, should make efforts to settle the issues amicably, the learned Senior counsel for the parties, submitted that they would explore all possibilities for a settlement. However, based on the consent of the parties, the Commission directed MPPMCL, to deposit a total amount of Rs 12.64 crores, **by 28.10.2023**, in respect of all the invoices whose trigger dates fall within **29.10.2023**. Accordingly, the trigger dates which were extended till the intervening night of 20<sup>th</sup>/21<sup>st</sup> October 2023, are extended till the intervening night of **28<sup>th</sup> /29<sup>th</sup> October 2023**.

**Petition Nos.100/MP2021 and 102/MP/2021**

4. Due to a paucity of time, these petitions could not also be taken up for hearing.

5. Accordingly, the Commission adjourned the hearing of these petitions. These Petitions, along with IA No. 78/2023, shall be taken up for a final hearing on **9.11.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

